

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-470(ND)/2017

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.03.2019**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present for the Petitioner:** Mr. Abhishek Pratap and Mr. Kinshuk Chatterjee, Advocates

**Present for the Respondent:** Mr. Abhay Kaushik, Advocate

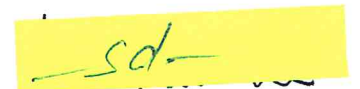
**ORDER**

Mr. Kashish Bansal, Chartered Accountant is present in court today. He submits that the financial statements were prepared on the basis of the tally provided to him. Despite directions, Mr. Paramjit Gandhi has not appeared before this Bench even once. It is being submitted that Mr. Paramjit Gandhi was in-charge of the company and though he was not a Director, he was a signatory of the bank account and operating them. Last opportunity is given to him to be present in court. Mr. Pradeep Jha, Accountant is also directed to be present in court. Notice be effected Dasti by the RP.

To come up on 25<sup>th</sup> March, 2019.



**(V. K. Subburaj)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**